

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No.3406 of 2019**

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Gautam Kumar	....	....	....	Petitioner
Versus				
The State of Jharkhand & Others	....	....	....	Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Samavesh Bhanj Deo, Advocate  
For the Respondent Nos.1&2 : Mr. Ravi Karketta, A.C. to A.A.G. IV  
For the Respondent Nos.3&4 : Mr. Sanjay Piprawall, Advocate

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**04/09.07.2020** Heard Mr. Samavesh Bhanj Deo, learned counsel for the petitioner, Mr. Ravi Karketta, A.C. to A.A.G. IV, learned counsel for respondent nos.1 and 2 and Mr. Sanjay Piprawall, learned counsel for the respondent nos.3 and 4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondents are directed to file counter affidavit within a period of four weeks.

Post this matter on 17<sup>th</sup> September, 2020.

Let the name of Mr. Ashok Kumar, A.A.G. IV be reflected in the cause list as counsel for respondents-State.

**(Sanjay Kumar Dwivedi, J.)**

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